

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 4 AUG 1988

APPLICATION NO. 1097 / 88(F)

W.P. NO. _____

Applicant(s)

Shri Chandrappa
To

Respondent(s)

V/s , The AG (A&E), Karnataka, Bangalore & 2 Ors

1. Shri Chandrappa
141, 27th Cross
13th Main, East
Jayanagar
Bangalore - 560 011
2. Shri S. Rangaswamy
Advocate
KESVY & CO
139, 5th Cross, Gandhinagar
Bangalore - 560 009

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STAY~~/~~INTERIM ORDER~~
passed by this Tribunal in the above said application(s) on 29-7-88.

9/8/88
K. Nagar
5-8-88
Encl : As above

92c
DEPUTY REGISTRAR
(JUDICIAL)

**In the Central Administrative
Tribunal Bangalore Bench,
Bangalore**

ORDER SHEET

Application No. 1097 of 1988 (F)

Applicant


Chandruppa

Advocate for Applicant

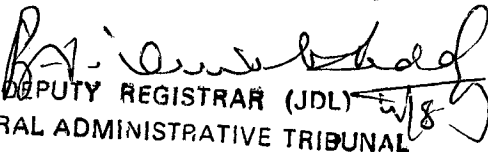
Respondent

A.C. (A&K) o/o the Accountant General,
B'lore & DS.

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
		<p><u>KSPVC/PSM(A)</u> 29.7.1988.</p> <p><u>Order</u></p> <p>After the arguments have been ^{were} practically concluded, Shri S. Rangaswamy, learned counsel for the applicant, in our opinion, very rightly, prays for permission to withdraw the application, with liberty reserved to agitate the matter before the disciplinary authority and then approach this Tribunal, if necessary. ^{but becomes}</p> <p>We consider it proper to grant the above request. We, therefore, grant the permission sought for by Shri Rangaswamy, and reject this application as withdrawn by the applicant.</p>

TRUE COPY


DEPUTY REGISTRAR (JDL)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

Sd/-
VICE CHAIRMAN

Sd/-
MEMBER(A)